
(2021) 03 P&H CK 0098

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 2281 Of 2021

Gurjeet Kaur & Anr.

APPELLANT

Vs

State Of Haryana & Ors.

RESPONDENT

Date of Decision : 05-03-2021

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2021) 03 P&H CK 0098

Hon'ble Judges : Manjari Nehru Kaul, J

Bench : Single Bench

Advocate : Barjinder Singh

Final Decision : Disposed Of

Judgement

Manjari Nehru Kaul, J

1. Prayer in the instant petition filed under Article 226 of the Constitution of India is for issuance of directions to respondents No.2 and 3 to protect the

life and liberty of the petitioners, who have married against the wishes of private respondents i.e. respondents No.4 and 5.

2. Learned counsel for the petitioners submits that petitioner No.1 â?" Gurjeet Kaur, aged 28 years and petitioner No.2 â?"Kiran Kumar, aged 28

years, have got married against the wishes of their family members, arrayed as respondents No.4 and 5. It has further been submitted that the private

respondents are threatening to interfere in the marital life of the petitioners. Hence, they have approached respondent No.2 by filing representation

dated 3. 03.2021 (Annexure P-4) seeking protection in that regard and have also approached this Court by way of filing the instant petition.

3. Notice of motion.

4. On the asking of Court, Ms. Tanushree Gupta, DAG, Haryana who is present in Court, accepts notice on behalf of respondents No.1 to 3.

5. In view of the above, the petition is disposed off with a direction to respondent No.2-Superintendent of Police, Kurukshetra to look into the

representation dated 03.03.2021 (Annexure P-4) at the earliest and take necessary steps, if any required, in accordance with law, to ensure that the

life and liberty of the petitioners is not jeopardized at the hands of the private respondents. However, this direction will not validate the marriage said to

have taken place between the parties and will have no effect on any civil or criminal action, which could be initiated in the matter in accordance with

law.